Government of India  
Ministry of Industry  
(Department of Industrial Development)  
Central Boilers Board  

New Delhi, the 16th April, 1999.

Notification

G.S.R.-131. Whereas certain draft regulations, further to amend the Indian Boiler Regulations, 1950 were published as required under sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923) vide the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) (Central Boilers Board) number G.S.R. 215, dated the 27th October, 1998 in the Gazette of India, Part II, Section 3, Sub-section (i) dated the 7th November, 1998 inviting objections and suggestions from all persons likely to be affected thereby, till the expiry of the period of forty-five days from the date on which copies of the Gazette of India in which the said notification was published were made available to the public;

And whereas the said Gazette was made available to the public on 9th November, 1998;

And whereas no objections/suggestions have been received;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (5 of 1923), the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:-

1. (1) These regulations shall be called the Indian Boiler (Amendment) Regulations, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950 (hereinafter referred to as the said regulations), in regulation 20, in sub-regulation (b), the following proviso shall be inserted, namely:-

“Provided that the cold bend test need not be carried out if basic material specification does not call for it.”

3. In the said regulations, in regulation 155, the words “where pipes are fabricated by welding they shall be stress relieved” shall be omitted.
4. In the said regulations, for regulation 156, the following regulation shall be substituted, namely:-
   “156. Design of stand pipes.-The design of the branches and standpipe shall be regulated in the following manner:

   (a) in order to withstand the maximum working pressure or design pressure, the minimum thickness of branch and standpipe shall be determined in accordance with the provisions specified in sub-regulation (a) of regulation 338;

   (b) compensation requirements for openings in the main pressure parts shall be determined in accordance with the provisions of regulation 279;

   (c) the additional thickness shall be considered to withstand superimposed loading due to connecting pipe-work or fittings.

   The minimum thickness of the branch or stand-pipe shall be the greatest of the values required above and shall not be less than 0.015 \( d_o \) + 3.2 mm where \( d_o \) is the outside diameter of the branch (in mm.):

   Provided that the provisions of the regulations shall not apply to such tube stub which have been designated as tubes.”.

5. In the said regulations, in regulation 255, the following shall be added at the end, namely:-

   “Notwithstanding anything contained in this regulation, efficiency of the ligament in the direction of weld shall not be multiplied by a weld factor 0.95 where 100 percent radiography of weld joint is done.”.

6. In the said regulations, in regulation 265, for sub-regulation (a), the following shall be substituted, namely:-

   “(a) Micro and macro examination – A specimen, the full thickness of the plate and not less than 13mm wide may be taken from each set of test plates by the Inspecting Authority for the purpose of micro and macro examination.

   Macro-etching of a complete cross-section of the weld including the heat affected zone, should show satisfactory penetration, fusion and absence of significant inclusions or other defects. In case of a doubt as to the condition of the weld as shown by micro-etching, the area concerned is to be microscopically examined for defect investigation.”.

Sd/-
(V. K. Goel)
Secretary, Central Boilers Board
(File No. 6(7)/95-Boilers)
Footnote:- The principal regulations were published in the Gazette of India as S.R.O. 600 dated 15th September, 1950 and last amended vide Gazette notifications –

(i) GSR 178 dated 24th March, 1990;
(ii) GSR 179 dated 24th March, 1990;
(iii) GSR 488 dated 9th October, 1993;
(iv) GSR 516 dated 23rd October, 1993;
(v) GSR 634 dated 25th December, 1993;
(vi) GSR 107 dated 26th February, 1994; Errata GSR 223 dated 14th May, 1994;
(vii) GSR 250 dated 4th June, 1994;
(viii) GSR 402 dated 13th August, 1994;
(ix) GSR 427 dated 20th August, 1994;
(x) GSR 562 dated 12th November, 1994;
(xi) GSR 607 dated 10th December, 1994;
(xii) GSR 83 dated 25th February, 1995;
(xiii) GSR 93 dated 4th March, 1995;
(xiv) GSR 488 dated 9th November, 1996;
(xv) GSR 582 dated 28th December, 1996;
(xvi) GSR 59 dated 25th January, 1997;
(xvii) GSR 117 dated 1st March, 1997;

To

The General Manager,
Government of India Press,
Ring Road, Mayapuri,
New Delhi-110064.
NO. 6(7)/95-BOILERS
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY AND PROMOTION
CENTRAL BOILERS BOARD

New Delhi, the March, 2001

ERRATA.

GSR............... In the notification of the Government of India in the then Ministry of Industry, Department of Industrial Development, Central Boilers Board number GSR 131, dated the 16th April, 1999 published in the Gazette of India Part II, Section 3, Sub-Section (i) dated 1st May, 1999, at pages 791 to 793:

Page 793, Column 1, Lines 54 and 55,

For "0.15 do plus 3.2mm"

Read "0.015 do plus 3.2mm".

(V. K. GOEL)
Secretary, Central Boilers Board)

To

The General Manager,
Government of India Press,
Ring Road, Maya Puri,
NEW DELHI-110064.